

*(Interruptions)*

MR. SPEAKER: Please go to Your seat. If you do not go to your seat, I will name you.

*(Interruptions)*

MR. SPEAKER: This cannot go on like this. No, no. This cannot go on like this. I will name you and I will take action against you. You cannot impose this kind of things thing is not allowed. This is in my discretion.

*(Interruptions)*

MR. SPEAKER: If you do not behave properly, you can rest assured that I will take action against you. You are not the only persons in the House; you are shouting; you are not only shouting but have come to this place. If you are not behaving properly, You can rest assured that I will take action against you.

SHRI SYED SHAHABUDDIN (Kishanganj) You do whatever you like.

MR. SPEAKER: This is too much. A Member like you should have known what to do and what not to do. These are not the regular proceedings. You are not going to impose your will on the entire House. I have also asked my Congress Party Members to take their seats; it is not only you. You are behaving improperly; and if you are not behaving properly, I will take action against you.

SHRI SYED SHAHABUDDIN : protest against the Speaker's pronouncement.

*[Translation]*

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir, it is a black spot in the history of Parliament. I condemn him for his behaviour. If such behavior in Parliament is continued, others will also follow suit. We condemn such type of behaviour of such a learned person. It is very indecent.

*[English]*

MR. SPEAKER: Shri S. Mallikarjuniah.

12.39 hrs.

### COMMITTEE ON PRIVATE MEMBERS'S BILLS AND RESOLUTIONS

#### Forth Report

*[English]*

SHRI MALLIKARJUNAIAH (Tumkur): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions. *(Interruptions)*

MR. SPEAKER: I would have expected him to apologise for what he has done here.

SHRI SYED SHAHABUDDIN (Kishanganj): I am sorry, I have not done anything for which I have to apologise. *(Interruptions)*

MR. SPEAKER: Leave it there. Now it is all right. Let us take up matters under rule 377 now. Shri Sudhir Sawant.

12.40. hrs

### MATTERS UNDER RULE 377

- (1) Need to remove the condition of Annexwarl System of determining non-willful defaulters below Rs.10,000 under Debt Relief Scheme, 1990.

*[English]*

SHRI SUHDIR SWANT (Rajapur): The Debt Relief Scheme of 1990 has introduced a condition of Annexwarl System for determination of non-willful defaulters below Rs. 10,000.